



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1077/2015

Page | 1

New Delhi, this the 19th day of February, 2020

**Hon'ble Mr. Ashish Kalia, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Ajit Pal, age 42 years,
S/o Shri Ran Singh,
R/o H. No. 407 D, Railway Colony,
Ambala Cantt., Haryana.
Working as Loco Pilot Goods, N.R. Ambala
Cantt.
2. Temee Lal Meena, age 35 years,
S/o Shri Mansukh Ram Meena,
R/o H. No. 158 D, Railway Colony,
Ambala Cantt, Haryana (working as Loco Pilot
Goos, NR, Ambala Cantt).

...Applicants

(By Advocate: Mr. Gaya Prasad)

Versus

Union of India, through

1. Secretary,
Railway Board,
Rail Bhawan, New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway, Ambala Division,
DRM office, Ambala Cantt (Haryana).
4. Sr. Divisional Personnel Officer,
Northern Railway,
Ambala Division, DRM Office,

Ambala Cantt (Haryana).

...Respondents



(By Advocate: Mr. Gyanendra Singh)

O R D E R (ORAL)

Page | 2

Ashish Kalia, Member (J):-

Mr. Gaya Prasad, learned counsel for the applicant was requested for starting his case for arguments. Despite request being made, he refused to start the arguments and sought adjournment.

2. It is a 2015 matter and the matter has already been adjourned 26 times. Therefore, in view of the above, this OA is dismissed for non-prosecution. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Ashish Kalia)
Member (J)

/ankit/